

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 4**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

Vs.

C & C Construction Ltd.

.... Petitioner/Applicant

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, (CIRP)**

**Order delivered on 02.03.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:-**

For the Petitioner  
For the Respondent

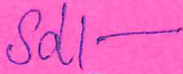
Mr. Swapnil Gupta, Adv.

**ORDER**

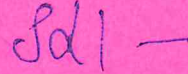
**IA-1601(PB)/2020**

Ld. Counsel for the applicant seeks to withdraw the application. Application is allowed to be withdrawn.

Dismissed as withdrawn.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

02.03.2020  
Ritu Sharma